

**IN THE COURT OF SHRI PULASTYA PRAMACHALA,
SPECIAL JUDGE CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

CBI v. Anoop Joshi & Ors.

RC-DAI-2019-A-0042

U/s. 120 B IPC & Section 7A of PC Act, 1988 (as amended in 2018).

15.06.2021 (At 10:10 AM)

Present: Sh. Mohd. Shakeel, Id. Sr. PP and Sh. Neelmani, Id. PP for CBI.
Ms. Mukta Shekhar and Ms Nirupama Kumar sureties of accused
Sh. Chander Shekhar alongwith Ms. Stuti Gujral and Ms. Sudipti
Saxena, Advocates.
IO Sh. Rajesh Kumar, Addl. SP, CBI.
Sh. Daljeet Singh (reader), Sh. Ganesh Singh Rawat (P.A.), and
Sh. Tarun Aggarwal (ahalmad) of this court, are present through
video conference.

(Through Cisco Webex Meeting App)

In continuation of previous order, hearing of this matter is being hosted by Sh. Daljeet Singh, reader of this court on the designated video conference link of this court. It is certified that audio and video quality of the hearing remained satisfactory to conclude the hearing.

IO has sent his report, thereby verifying the factum of death of accused Sh. Chander Shekhar as well as genuineness of his death certificate, through e-mail on the designated e-mail address of this court. In view of report of IO, this case qua accused Sh. Chander Shekhar stands abated and his name be deleted from the list of accused persons. Accordingly, applications of both his sureties are allowed and they are hereby discharged. Endorsement if any on the documents of sureties be cancelled.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance and for uploading on the website.

**(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADC, New Delhi/15.06.2021**